

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application NO. 208 OF 2024 / EZ**

Youth United for Sustainable Env. Trust ...Applicant

VERSUS

State of Odisha & Others ...Respondents

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3.	Photocopy of the interim report of the joint committee for inspection on dtd.26.11.2024 alongwith the annexures relied thereupon. (ANNEXURE – R7/2 Colly)	

SPCB Odisha, R.No.7

Kolkata

Through

Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.7
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:9903080977

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application NO. 208 OF 2024 / EZ**

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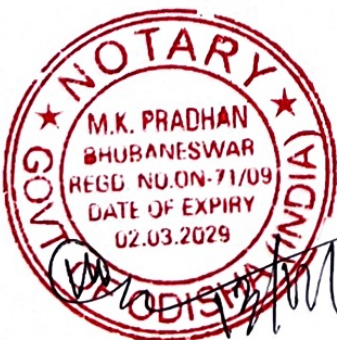
VERSUS

State of Odisha & Others ...Respondents

**AFFIDAVIT ON BEHALF OF STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO. 7.**

I, Dr. Kailasam Murugesan, IFS, son of late Paramasivam Kailasam aged around 56 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.7 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



13 DEC 2024



2. That this Hon'ble Tribunal vide their order dtd.17.10.2024 at para-4 has been pleased to constitute a joint committee comprising of representatives of Regional Officer, MoEF&CC at Bhubaneswar, Principal Chief Conservator of Odisha, Director Mines & Geology, Bhubigyan Bhawan, Bhubaneswar, Khurda, Odisha Pollution Control Board and District Magistrates, Dhenkanal & Jajpur and direct the same to meet within two weeks and undertake visit to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and take appropriate remedial action. The SPCB, Odisha will be the Nodal Agency for coordination and compliance.
3. That soon after receipt of the copy of OA and order dtd.17.10.2024 from the counsel of the Board step has been taken to nominate the Regional Officer, Angul and Regional Officer, Kalinga Nagar to represent the Board in the joint committee constituted by the Hon'ble Tribunal. Since the issue raised in the OA i.e. District Dhenkanal and Jajpur comes in the jurisdiction of Regional Officer,



Angul and Kalinga Nagar respectively. The same was communicated to the other members of the committee vide Board's letter No.17661 dtd.30.10.2024. Copy of the letter dtd.31.10.2024 is annexed to this affidavit and marked as ANNEXURE – R7/1.

4. That the joint committee comprising of Regional Officer, SPCB, Angul, Deputy Director of Mines, Jajpur Circle, Addl. District Magistrate (Revenue) Dhenkanal, Regional Officer, SPC Board, Jajpur, Scientist-C, MoEF&CC, Bhubaneswar Range Officer, Sadangi representative of PCCF visited the site on 26.11.2024 and submitted an interim report with certain recommendations. Out of the five recommendations, one of recommendation as at -1 is as follows:

1. A joint visit may again be conducted comprising of Revenue Authorities of Jajpur & Dhenkanal Districts, Forest Officials of Jajpur & Dhenkanal Districts, Director of Mines & Geology along with the present members of the joint committee for demarcation of forest & revenue boundary.



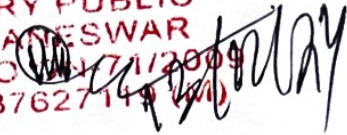
Copy of the report of the joint committee for inspection on dtd.26.11.2024 alongwith the annexures relied thereupon are annexed to this affidavit and marked as **ANNEXURE – R7/2 Colly.**

5. That the joint committee report at Annexure – R7/2 Colly is filed in compliance to direction dtd.17.10.2024 of the Hon'ble Tribunal for kind perusal and consideration
6. That the Respondent No.7 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for effective adjudication of this case.
7. That the annexures annexed to the present affidavit are true and correct copies of their originals.
8. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.




DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

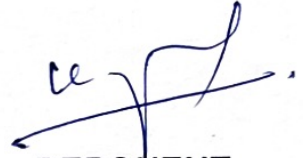
MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD NO ON-71/2009
PH -9437627119 (M)



VERIFICATION:

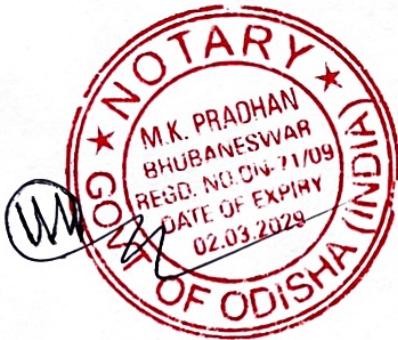
I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 13th day of December, 2024.

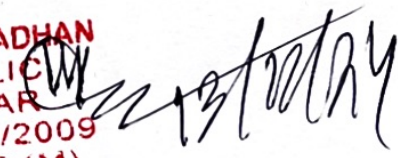


DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

SWORN BEFORE ME



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD NO ON-71/2009
PH -9437627119 (M)





EPABX: 2561909/2562847

Tel: 2562822, 2560955

Email: ParibeshI@ospcboard.orgWebsite: www.ospcboard.org**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit – VIII,
Bhubaneswar – 751 012, INDIANo. 17661
VII – L – Misc – 1148Date: 30.10.2024

E-mail / Speed Post

To

Principal Chief Conservator of Forests, Odisha
Aranya Bhawan, Bhubaneswar.-----
Director of Mines & Geology
Bhubigyan Bhawan, Bhubaneswar-----
Collector & District Magistrate
Dhenkanal-----
Collector & District Magistrate
Jajpur

Sub: OA No.208/2024/EZ – Youth United for Sustainable Environment Trust vs. State of Odisha & Others.

Sir,

The Hon'ble NGT, EZB, Kolkata while adjudicating the OA vide their order dtd.17.10.2024 at para-7 has been pleased to constitute a joint committee comprising of representative of Regional Officer, MoEF&CC at Bhubaneswar, Principal Chief Conservator of Forest, Govt. of Odisha, Director of Mines & Geology, Bhubigyan Bhawan, Bhubaneswar, Odisha Pollution Control Board and District Magistrate, Dhenkanal and Jajpur and directed to look into the grievance of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and take appropriate remedial action. The SPC Board, Odisha will be the nodal agency for coordination and compliance.

Since, the allegation raised in the OA read with para-2 of the order reveals that the stone crusher units are operating illegally and the area in question is on the border of the districts Dhenkanal and Jajpur, the Board has nominated Er.Ramesh Kumar Ekka, Sr.Env. Engineer & Regional Officer, Angul (Mob-9437221216), and Er.M.M.Sahoo, Dy. Env. Engineer & Regional Officer, Kalinga Nagar to represent the Board in the committee constituted by the Hon'ble Tribunal. Er.Ramesh Kumar Ekka, RO, Angul will act as the Nodal Officer for the purpose of coordination and compliance of the order of the Hon'ble Tribunal.

Further the MoEF&CC, Integrated Regional Office, Bhubaneswar has nominated Sri M.R.Prasad, Scientist-C (Mob-9777202541) to represent on their behalf in the joint committee constituted by the Hon'ble Tribunal and communicated the same vide letter dtd.25.10.2024 (copy enclosed).

In view of the above, it is requested to please take appropriate steps for compliance of the direction of Hon'ble Tribunal and send the nomination of your representative to the Regional Officer, Angul for further follow up action. Copy of OA and order dtd.17.10.2024 are also enclosed for ready reference.

Encl: As above.

Memo No. 17662 / Date: 30.10.2024

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board, Angul / Kalinga Nagar for information and necessary action.
Encl: As above.

Yours faithfully


Member Secretary

By Speed / E-mail


Member Secretary

Interim Report of Joint Committee in connection with O.A. No. 208/2024/E filed by Youth United for Sustainable Environment Trust Vrs. State of Odisha and Ors before the National Green Tribunal, Eastern Zone, Kolkata.

As per the order dated 17.10.2024 of Hon'ble NGT, EZ, Kolkata & SPC Board's Letter No.3691 on Dtd. 12.11.2024(Enclosed as **Annexure-I & II**), a joint committee has been constituted comprising of the representative of Regional Officer, Mo EF & CC, Bhubaneswar, Principal Chief Conservator of Forest, Govt. of Odisha, Director of Mines & Geology, Bhubigyan Bhawan, Bhubaneswar, Odisha Pollution Control Board and District Magistrate, Dhenkanal and Jajpur to visit the site & look in to the grievances of the applicant, by associating the applicant and representative of the concerned project proponents in order to verify the factual position and to take appropriate remedial action.

In obedience to the order of the Hon'ble NGT, EZ, Kolkata, the following members of joint committee visited the site on 26.11.2024.

1. Sri Lalit Mohan Behera, OAS (S), Additional District Magistrate (Rev), Dhenkanal, Representative of District Magistrate, Dhenkanal
2. Sri M. R. Prasad, Scientist 'C' Representative of MoEF &CC, Bhubaneswar
3. Sri Jayaprakash Nayak, Deputy Director of Mines, Jajpur, Representative of District Magistrate, Jajpur.
4. Er. Ramesh Kumar Ekka, Sr. Env. Engineer & Regional Officer, Angul and Nodal Officer, State Pollution Control Board, Odisha.
5. Er. Madan Mohan Sahoo, Regional Officer, SPC Board, Kalinga Nagar, Jajpur

The following officers were accompanied during field visit and also the representative of the concerned project proponent were present (List Enclosed as **Annexure-III**).

1. Sri Satyajit Mohapatra, OAS, Tahsildar, Gondia, Dhenkanal.
2. Sri. Santanu Kumar Bhukta, YUSE, TCR
3. Sri Soumya Ranjan Kuanr, Asst. Env. Scientist, SPC Board, Angul
4. Sri Himanshu Sekhar Sahu, Asst. Env. Scientist, SPC Board, Jajpur
5. Sri Girish Chandra Naik, Range Officer, Sadangi, Representative of Principal Chief Conservator of Forest, Govt. of Odisha.

Observations:

The committee has observed the following points during their visit.

1. It was observed that the Nishinta Hill is located at the common boundary of Dhenkanal and Jajpur district, Odisha. It was observed that extraction of stone has been done in patches at multiple portions of the Nishinta Hill.(Copy of the google image attached as **Annexure-IV**) Demarcation of district and forest boundary is required to ascertain the portion that fall under Jajpur & Dhenkanal district.
2. It was observed that the extraction of stone in the Nishinta Hill has been done illegally without obtaining Environmental Clearance (EC), Consent to Operate (CTO), Blasting License, Forest Clearance etc. & clearance from the concerned Department. However, there was no machineries observed to be deployed during the visit.
3. The quantum of mineral excavated from the above quarries could not be assessed due to non-availability of ORSAC empanelled agency with scientific instruments during the inspection.


4. The joint committee visited the nearby stone crushers under the jurisdiction of Dhenkanal district namely 1. PRMM Crusher 2. Maa Chandi Stone Crusher 3. Aruni Stone Crusher 4. Sri Sai Stone Crusher, 5. Sri Durga Stone crusher & 6. GNS stone crusher. Although they have obtained consent to establish (CTE) and consent to operate (CTO) from SPCB but on the date of verification except Aruni Stone crusher, others Proprietors could not produce any documents regarding linkage & maintenance of Stock Register. However, the crushers have been verified by the team of the SPCB and based on the non-compliance to the consent conditions the crusher units have been served show cause notice (SCN) under section 31(A) of the Air (PCP) Act, 1981. (copy enclosed as **Annexure-V**)


Recommendations:

1. A joint visit may again be conducted comprising of Revenue Authorities of Jajpur & Dhenkanal Districts, Forest Officials of Jajpur & Dhenkanal Districts, Director of Mines & Geology along with the present members of the joint committee for demarcation of forest & revenue boundary.
2. Restriction shall be imposed in the alleged site in order to check the theft of minor mineral by providing suitable cordons/barriers and shall be kept under strict vigilance of the District Administration.
3. The forest department shall assess the quantum of deforestation caused due to the said stone quarries.
4. Quantification of the minerals excavated shall be carried out by Orissa Remote Sensing Application Center (ORSAC) empanelled agencies in consultation with Director of Mines & Geology. Subsequently penal action shall be taken on responsible person after due enquiry.
5. District Administration of Dhenkanal and Jajpur shall demarcate the district boundary by posting pillar so that the quantum of mineral excavated in their respective revenue districts can be assessed and environmental compensation can be computed thereafter.



Regional Officer,
SPC Board, Angul.


Deputy Director of Mines,
Jajpur Circle.


Additional District Magistrate
(Rev), Dhenkanal.


Regional Officer,
SPC Board, Jajpur


Scientist C,
MoEF&CC,
Bhubaneswar


Range Officer, Sadangi,
Representative of PCCF,
Govt. of Odisha.

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 208/2024/EZ

Youth United for Sustainable
Environment Trust

Versus

Applicant

State of Odisha & Ors.

Respondents

Date of hearing: 17.10.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

Applicant: Mr. Sankar Prasad Pani and Mr. Ashutosh Padhy,
Advocates for the Applicant (in Virtual Mode)

Respondents: Mr. Dipanjan Ghosh, Advocate for Respondent no. 7
OSPCB (in Virtual Mode).
Ms. Rashhmi Singhee, Advocate for Respondent no. 8
SEIAA, Odisha (in Virtual Mode).

ORDER

1. The Applicant, a trust registered under the name 'Youth United for Sustainable Environment Trust' with a mandate for protecting the public interest and environmental issues, has filed the present application under Sections 14, 15 and 20 read with Section 18 of the National Green Tribunal Act, 2010 seeking following reliefs:-

I. Direct the state respondents to identify and prosecute the mining mafia's who are operating the stone quarries and stone crushers in and around the Nischinta hill in Gondia Tahasil of Dhenkanal district.

II. Director of Mines and Geology, Government of Odisha to assess the extent/quantum of Minor Minerals including black stone excavated illegally and its market value, cost of restitution and environmental compensation and recover from the persons involved in it.

III. Fix the accountability/responsibilities of the concerned Govt. authorities for their inaction and willful dereliction of duties causing loss to the state exchequer and damage to the environment

IV. Direct the District Collector to initiate criminal proceedings U/s 19 of Environment Protection Act 1986 against the mining mafia's.

V. The applicant prays before this Hon'ble Tribunal for constitution of court monitored special task force for stringent enforcement of mining and environment laws against the mafias and restoration of the illegal quarries and pits with plantations and other remedial measures.

VI. Pass such other orders/directions as may be deemed fit and proper in the bonafide interests of justice."

2. Briefly stated, the applicant has raised the grievances that despite imposition of Section 163 of Bhartiya Nagarik Suraksha Sanhita, 2023 in Nishinta Hill and adjoining reserved forest illegal mining is being carried out by the mining mafia who are extracting more than 20,000 tonnes of stones illegally by blasting and using heavy machines. Illegal quarries and four Stone crushers namely PRMM Crusher, Maa Chandi Stone Crusher, Aruni Stone Crusher and Shree Sai Stone Crusher are operating illegally in village Raigada under Gondia Tehsil/District Dhenkanal and the area in question on the border of District Dhenkanal and District Jajpur in violation of environmental norms. The applicant has relied on photographs and newspaper clips enclosed with the application in support of the averments made in the application.
3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.
4. Let notices alongwith copies of the application and documents attached therewith be issued to respondents requiring them to file their reply/response to the allegations made in the application at least one week before the next date of hearing.
5. Mr. Dipanjan Ghosh, Advocate has appeared before this Tribunal through VC and accepts notice on behalf of respondent no. 7-OSPCB. Ms. Rashhmi Singhee, Advocate has appeared before this Tribunal through VC and accepts notice on behalf of respondent no. 8-SEIAA, Odisha (in Virtual Mode).

6. The Registry is directed to issue notices to respondents no. 1 to 6 and 9 and 10 as directed above.
7. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of **Regional Officer, MoEF & CC at Bhubaneswar, Principal Chief Conservator of Forests, Government of Odisha, Director of Mines and Geology, Bhubigyan Bhawan, Bhubaneswar, Khordha, Odisha Pollution Control Board and District Magistrates, Dhenkanal and Jajpur** and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and take appropriate remedial action. The Odisha Pollution Control Board will be the nodal agency for coordination and compliance.
8. Factual and Action taken Report be submitted at least one week before the next date of hearing.
9. List for further consideration on 20.12.2024.
10. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to Regional Officer, MoEF & CC at Bhubaneswar, Principal Chief Conservator of Forests, Government of Odisha, Director of Mines and Geology, Bhubigyan Bhawan, Bhubaneswar, Khordha, Member Secretary, Odisha Pollution Control Board and District Magistrates, Dhenkanal and Jajpur by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Satyagopal Korlapati, EM

October 17th, 2024
O.A. No. 208/2024/EZ
ag

Annexure-11

Tel: 06764-236388
 Email : rospcb.angul@ospcboard.org
 Website : www.ospcboard.org



OFFICE OF THE REGIONAL OFFICE, ANGUL
STATE POLLUTION CONTROL BOARD, ODISHA

(DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA)
 Plot No.-S 3/3 Industrial Estate, Hakimpada, Angul, Odisha, Pin-759143

No. 3691 /

ESTT/ROSPCB/AGL/280/2023-24

Date 12.11.2024

From:

Er. R. K Ekka
 Regional Officer & Nodal Officer

To

The Principal Chief Conservator of Forests, Odisha
 Aranya Bhawan, Bhubaneswar

 The Director of Mines & Geology
 Bhubigyan Bhawan, Bhubaneswar

 The Collector & District Magistrate
 Jajpur

**Sub:- O.A No. 208/2024/EZ filed by Youth United for Sustainable Environment Trust
 Vrs. State of Odisha and Ors before the National Green Tribunal, Eastern Zone,
 Kolkata-reg.**

Ref: SPCB, Odisha, Bhubaneswar letter No. 17661 dt.30.10.2024.

Sir,

In compliance to the order dated 17.10.2024 of Hon'ble NGT, EZB, Kolkata, a joint committee has been constituted comprising of the representatives of Regional Officer, MoEF & CC, Bhubaneswar, Principal Chief Conservator of Forests, Odisha, Director of Mines and Geology, Khorda, Odisha Pollution Control Board, District Magistrate, Dhenkanal & Jajpur. In this connection, a joint committee visit has been fixed on 26.11.2024 At: 10.00 A.M.

In view of the above, you are requested to make it convenient to attend the joint committee visit to the alleged site (in and around the Nischinta Hill area under Gondia Tahasil, Dhenkanal) or nominate your representative on the fixed date. It is requested to reach at Tahasil Office, Gondia, Dhenkanal at 10.00 A.M for further proceed to alleged site.

The undersigned may be contacted through Mobile No. 9437221216 / 7008373014.

This is for kind information and necessary action.

Yours faithfully,

Regional Officer

Memo No. 3692 / Date 12.11.2024 /

Copy forwarded to the Member Secretary, SPC Board, Odisha, Bhubaneswar for kind information. This is with reference to Head Office letter No. 17661 dt.30.10.2024.

Regional Officer

Memo No 3693 / Date 12.11.2024 /
 Copy forwarded to the Addl District Magistrate (Revenue), Dhenkanal for kind
 information and necessary action with reference to his letter no 13635 dt 08 11 2024

(P) W
 Regional Officer

Memo No 3694 / Date 12.11.2024 /
 Copy forwarded to Sri M. R. Prasad, Scientist-C, MoEF & CC Integrated Regional
 Office, Bhubaneswar for kind information and necessary action

(P) W
 Regional Officer


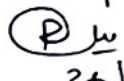
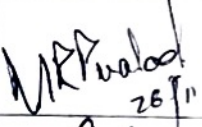

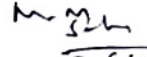
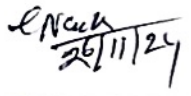

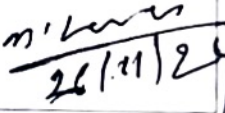
Memo No. 3695 / Date 12.11.2024 /
 Copy forwarded to Regional Officer, State Pollution Control Board, Odisha, Kalinga
 Nagar, Jajpur for information and necessary action. He is requested to attend the joint
 committee visit on the fixed date.

(P) W
 Regional Officer

o/c

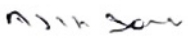
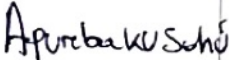
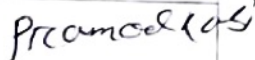


ATTENDANCE SHEET

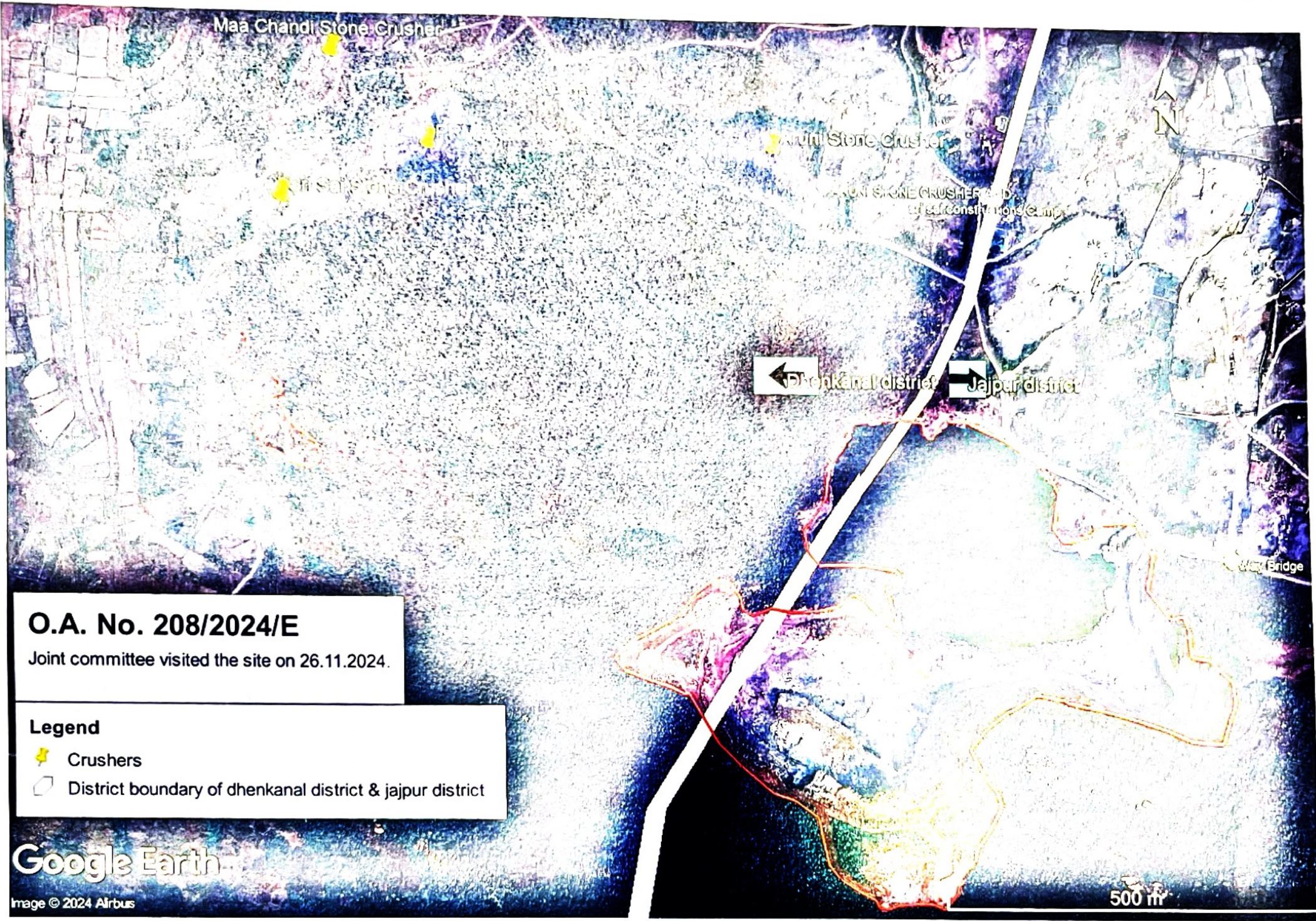
Joint Committee visit to the alleged site on dt. 26.11.2024 at 10.00 A.M. in compliance to the O.A No. 208/2024/EZ filed by Youth United for Sustainable Environment Trust Vrs. State of Odisha and Ors before the National Green Tribunal, Eastern Zone, Kolkata

Sl. No	Name & Designation	Name of the Organisation	Mobile No.	Email Id	Signature
1.		ADM (Rem) Dhenkanal			 26/11/2024
2.	En. R.K. EKKA RO	SPCB, Angul			 26/11/2024
3.	M. R. PRASAD Scientist 'C' MoEF&CC,	Scientist 'C' MoEF&CC, RO, Bhubaneswar	9777202541	prasad.mr@gov.in	 26/11
4.	Jayaprakash Nayak SAM(1/C), Jypur Circle	O/o the SAM, Jypur Circle (On behalf of SAM, Jypur)	9437865865	ddmjypce.nm@gov.in	 26.11.24
5.	En. M. M Sahoo RO, Mahasaraksh, Jepia	SPCB, Jepia	8895035931	mahan.mmm88as- 37911@nic.in	 26/11/24
6.	Girish Ch Nayak R.O Sadangi	Rance office Sadangi	9861486353	nayakgirishchandra33 @g.mait.com	 26/11/24
7.	Santanu Ku Bhukta /	YUSE, TCR	8917628386	Sbhukta780@gmail.com	 26/11/24
8.	Maheswar Lenka InChh -	Sri Dongri	9777 525612	-	 26/11/24



ATTENDANCE SHEET

Joint Committee visit to the alleged site on dt. 26.11.2024 at 10.00 A.M. in compliance to the O.A No. 208/2024/EZ filed by Youth United for Sustainable Environment Trust Vrs. State of Odisha and Ors before the National Green Tribunal, Eastern Zone, Kolkata

Sl. No	Name & Designation	Name of the Organisation	Mobile No.	Email Id	Signature
9.	AJIT SAHIL PROPRITOR	ARUNI STONE CRUSHER	9938206689	—	
10.	APURBA KUMAR SAHU PROPREITOR	G.N.S STONE CRUSHER	9938002127	—	
11.	Pramod Kabi PROPRE-ITOR	P.R.M.M. stone CRUSHER-	9437441950	—	
12.	Pradeep KU Panicka. Repnence.	Sre'sar' constan	8457969758	—	
13.	Ajit Kumar Jena Manager	MAA CHANDI	9938471602		
14.					
15.					



O.A. No. 208/2024/E
 Joint committee visited the site on 26.11.2024.

- Legend**
-  Crushers
 -  District boundary of dhenkanal district & jajpur district

Google Earth

Image © 2024 Airbus

Anexure-V



REGIONAL OFFICE OF
STATE POLLUTION CONTROL BOARD, ODISHA
 (DEPARTMENT OF FOREST & ENVIRONMENT GOVERNMENT OF ODISHA)
 S-3/3, Industrial Estate, Hakimpada, Angul-759143

Tel: (06764)-236389

Fax: (06764)-237189

E-mail: rospcb.angul@ospboard.org

No. 3996

SC/ROSPCB/AGL/298/2013-14

Date 28.11.2024

**SHOW CAUSE NOTICE UNDER SECTION 31 (A) OF THE AIR (P&CP) ACT, 1981
 & AMENDED THEREAFTER.** By. Speed Post

WHEREAS you are operating a stone crusher unit in the name & style of M/s PRMM Stone Crusher, A/Po- Nihalprasad, Tahasil- Gondia, Dist- Dhenkanal for which consent to operate has been granted by the Board upto 31.03.2025 vide Board's Letter no.616 dtd 21.02.2024 for production of Stone chips - 1.20.000 MT/Annum subject to strict compliance of consent conditions.

AND WHEREAS, a serious public complaint has been filed by the Youth United For Sustainable Environment Trust and case has been registered vide O.A. no.208/2024/EZ before the National Green Tribunal, Eastern Zone Bench, Kolkata for illegal operation of your stone crusher unit;

AND WHEREAS, in connection to this inspection was conducted by the Board officials on dated 26.11.2024 (Report is enclosed);

1. Although water sprinklers have been installed at potential dust generating points as dust suppression measures, but these were observed to be in-defunct condition.
2. The enclosures provided over the belt conveyors and vibratory screen have been completely damaged and unused.
3. The chute arrangement system installed at the end of the product conveyors was found to be in damaged condition.
4. No dust hopper has been installed for collection of fine dust.
5. The wind breaking wall has been found to be in damaged condition.
6. No adequate plantation in and around the plant premises were observed, though there is enough scope for plantation.
7. Overall housekeeping practice was not satisfactory.

AND WHEREAS, it is established from the above observations that you are grossly violating the consent conditions and polluting the surrounding environment.

NOW, THEREFORE, you are directed to take immediate steps to rectify the above lapses and also show cause under section 31 (A) of the of Air (PCP) Act, 1981 and as amended thereafter and rules framed there under within 15 (fifteen) days from the issue of this notice as to why consent to operate granted in favour of your unit shall not be revoked and appropriate action including issuance of direction of closure u/s 31 (A) of the of Air (PCP) Act, 1981 shall not be initiated against your unit. If your explanation is not received within the stipulated time period or the explanation is

found to be not satisfactory, appropriate action as deemed proper shall be taken against your industry.

By order of the Board.

Encl: Inspection report


Regional Officer

To

Sri Pramod Kabi, Proprietor,
M/s PRMM Stone Crusher,
At- Bhadanga, Po- Aruha, Ps- Dharmasala,
Dist - Jajpur - 759016.

Memo No. 3997 / Dt. 28.11.2024 /

Copy submitted to the Member Secretary Sr. Law Officer, State Pollution Control Board, Odisha, Bhubaneswar for kind information.


Regional Officer

Memo No. 3998 / Dt. 28.11.2024 /

Copy submitted to the Collector and District Magistrate, Dhenkanal for kind information.


Regional Officer

Memo No. 3999 / Dt. 28.11.2024 /

Copy submitted to the Sr. Law Officer, State Pollution Control Board, Odisha, Bhubaneswar for kind information.


Regional Officer